

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AIKYA INFRASTRUCTURE PRIVATE LIMITED

Sl. No.	Particulars	Details
1	Name of corporate debtor	AIKYA INFRASTRUCTURE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	21.11.2008
3	Authority under which corporate debtor is incorporated /registered	ROC- Hyderabad
4	Corporate Identity Number of corporate debtor	U70102TG2008PTC061917
5	Address of the registered office and principal office (if any) of corporate debtor	H. No. 8-3-677/19, Plot No. 19, 1 st Floor, Sri Krishna Devayaranagar, Yellareddyguda, Hyderabad-500073, Telangana.
6	Date of closure of Insolvency Resolution Process	01.10.2021
7	Liquidation commencement date of corporate debtor	01.10.2021
8	Name and registration number of the insolvency professional acting as liquidator	Krishna Komaravolu IBBI/PA-002/IP-N00562/2017-2018/11699
9	Address and e-mail of the liquidator, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kkvolu@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: aikya.lqd@gmail.com
11	Last date for submission of claims	31.10.2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad bench has ordered the commencement of liquidation of Aikya Infrastructure Private Limited on 01.10.2021.

The stakeholders of Aikya Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 31.10.2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Hyderabad

Date : 04.10.2021



Krishna Komaravolu

Name and Signature of Liquidator



बैंक ऑफ बड़ौदा
Bank of Baroda
सहायक

ZOSARB, Hyderabad 6-1-84/3, First Floor, Khurru Jung House, Secretariate road, saifabad, Hyderabad – 500004, Telangana State.
Phone: 91040-23227744
Email: anrbys6@bankofbaroda.com

E-Auction Sale Notice
(Under Proviso Rule 8(6), Rule 9(1) of security interest (Enforcement) Rules)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor i.e. Bank of Baroda, symbolic possession of which has been taken by the Authorized Officer of Bank of Baroda Secured Creditor, will be sold on “As is where is”, “As is what is”, and “Whatever there is” basis on **22.10.2021** for recovery of dues mentioned here under due to the secured creditor. The details of Borrower(s) / Mortgagor (s)/ Guarantor (s) /Secured Asset/s/Dues/Reserve Price/- Auction date & time, EMD and Bid Increase Amount are mentioned below -

NAMES & ADDRESS OF THE BORROWERS/ GURANTOR/S & MORTAGER/S

1.Ms. AKR Constructions Limited Plot 8-2-684/J3, 1 st Floor, Bhavani Nagar Colony, Kanak Durga Temple Lane, Road No.12, Banjara Hills, Hyderabad – 500034

2.Mr. A Krishna Reddy H.No.8-2-684/J4, Bhavani Nagar Colony, Kanak Durga Temple Lane, Road No.12, Banjara Hills, Hyderabad – 500034

3.Mrs. Alluri Indira H.No.8-2-684/J4, Bhavani Nagar Colony, Kanak Durga Temple Lane, Road No.12, Banjara Hills, Hyderabad – 500034

4.Mr. A Sashi Kumar Reddy H.No.8-2-684/J4, Bhavani Nagar Colony, KanakDurga Temple Lane, Road No.12, Banjara Hills, Hyderabad – 500034

5.Mrs. A Sujana Reddy H.No.8-2-684/J4, Bhavani Nagar Colony, KanakDurga Temple Lane, Road No.12, Banjara Hills, Hyderabad – 500034

6.Mr. P.V.Srikanth Reddy MCH No.8-3-216, Srinivas Nagar Colony, Opp Bank of Baroda, Vengal Rao Nagar, Yousufguda, Hyderabad – 500038

7.Mrs. Pamuru Swathi MCH No.8-3-216, Srinivas Nagar Colony, Opp Bank of Baroda, Vengal Rao Nagar, Yousufguda, Hyderabad – 500038

8.Mr. A V Ramana Reddy Makthapuram Village, Nellore District, Andhra Pradesh – 524306

Total Dues to the Bank: Rs.65,39,00,250.71/-(Rupees Sixty Five Crores Thirty Nine Lakhs Two Hundred Fifty and Seventy One Paise only) as of 01.08.2019 plus applicable interest, expenses and other charges from 02.08.2019 onwards till realization.

Description of the Immovable Property:

All that part and parcel of Open land along with Room Bearing Municipal Door No.5-51, total admeasuring: AC.0-35.17 gts., equivalent to 4255.57 Sq.Yards, or 3557.65 Sq. mts. With a plinth area of 120.0 Sq. Ft., in part of Survey No.303, Rami Reddy Nagar, Situated at village-Jeedimetla, under the Municipality ∓ Mandal: Outhbullapur, Sub-Dist: Medchal, Dist & Regn-Dist: Ranga Reddy and bounded as follows:

East : 35' wide Road, West : 40' wide Road, North : Land of V. Ammaji & Others in Sy No. 303/Part, South : Land in Sy. No. 303/part

Status of possession: Symbolic

Known encumbrances: NIL

Reserve Price For Property: Rs.6,05,00,000/- (Rupees Six Crores Five Lakhs only)

Earnest Money Deposit: Rs.60,50,000/- (Rupees Sixty Lakhs Fifty Thousand only)

Bid Incremental Amount: Rs.50,000/- (Rupees Fifty thousand Only)

Date & time of auction : 22.10.2021 from 2.00PM to 6.00PM

Date and time for inspection of properties: 20.10.2021 from 02.00PM to 04.00PM

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer on Tel.No.040-23227714 Mobile- +91 97402 02350.

Date: 04.10.2021 **Sd/-**
Place: Hyderabad. **Authorized Officer, Bank of Baroda**



यूनियन बैंक ऑफ इंडिया
Union Bank of India
सहायक

STRESSED ASSET MANAGEMENT BRANCH, HYDERABAD
3rd Floor, e-Andhra Bank Building, Sultan Bazar, Koti, Hyderabad-500095,
E-mail: bm1204@unionbankofindia.com
Tel No: 040-24683305, 24683310

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on “As is where is”, “As is what is” and “Whatever there is” on the date mentioned below, for recovery of dues **Rs.88,37,34,387.69 (Rupees Eighty-Eight Crores Thirty-Seven Lakhs Thirty-Four Thousand Three Hundred Eighty Seven and paise Sixty Nine Only)** as on 30.06.2021 with subsequent interest, charges and costs thereon (As per demand notice dated 29.11.2016, the outstanding dues **Rs.46,93,76,000/- (Rupees Forty Six Crores Ninety Three Lakhs Seventy Six thousand only)** as on 31.10.2016 with subsequent interest, charges and costs thereon and also mentioned that the live bank guarantees amounting to Rs.1045.61 lakhs, bank is having right to claim the amount in case of their invocation) to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

Date & Time of E-Auction: 22.10.2021 & From 12.00 PM to 14.00 PM (with 10 minutes unlimited auto extensions)

Name of the Borrower & Guarantor/s	Schedule & Owner of the property
Borrower: M/s VAISHNOVI INFRATECH LTD (Formerly TNR Infra Projects Ltd), Represented by its Managing Director, Thamminedi Gangadhar Rao, H.No.6-3-347/222, Flat No.9, 4th Floor, Ishwarya Nilayam, Dwarakapuri Colony, Panjagutta, Hyderabad-500082, Telangana. Directors/Co-obligants/ Guarantors/ Mortgagors: 1. Mr. THAMMINEDI GANGADHAR RAO, S/o T.Nageshwar Rao, Flat No.A-2, R/o.No.8-2-674/B/2/3A/15A, Landmark Enclave, Happy Valley, Road No.13A, BANJARA HILLS, Hyderabad-500034, Telangana. 2. Mr. V.V.SUBBA RAO, S/o Veera Raghavulu, H.No. 42/293/1, Plot No.29, Flat No.101, Balaji Nivas, Maruti Nagar, Moula Ali, ECIL Post, Hyderabad-500062, Telangana. 3. Mr.K.AJAY KUMAR, S/o Kakarlapudi Tirupathi Raju, 6-3-597, Flat No.101, Indira Heights, Venkata Ramana Colony, Khairabad, Hyderabad-500004, Telangana. 4. Mr.V.SRI RAM NAIDU, S/o V.K. Ramaswamy, H.No.8-2-469, Flat No.B-1, Sneha Enclave, Road No.5, Banjara Hills, Hyderabad-500033, Telangana. 5. Smt. K.VIJAYA LAKSHMI, D/o K.Srinivasa Rao, W/o Mr. Rambabu, H.No.7-1-29/B/13, Opp. Vidyalay Towers-II, Leela Nagar, Ameerpet, Hyderabad-500016, Telangana. 6. Mr. G.N.UDAY KUMAR, S/o Sri G.K.Nanda Gopal, R/o.27-16-22/5, plot No.43, Sri Krishna Nagar, Safilguda, Hyderabad-500056, Telangana. 7. SMT. THAMMINEDI KRISHNA KUMARI, D/oSri Veera Raghavulu, W/oThamminedi Gangadhar Rao, Flat No.A2, H.No.8-2-674/B/2/3A/15A, Landmark Enclave, Happy Valley, Road No 13a, Banjara Hills, Hyderabad-500034.	Residential Flat No. 602, 6th Floor, "Wing -A- Building known as "ATLANTA", Plot No. 70, CTS No. E/895, Near Khar Subway, Church Avenue Road, Santacruz (West), Mumbai- 400054 admeasuring 820 Sft Carpet Area, provided with car parking, in the name of TNR Infrastructures Private Limited: Bounded By: North: 90 feet Road called Church Avenue: South: Bandra Municipal land on lease to theWellingdon Catholic Gymkhana: East: Wellingdon Gymkhana: West: Plot No. 71 belonging to late Shri. Joseph Silveira Vota which piece or parcel of land is a portion of the estate.
Reserve Price: Rs.3,08,70,000/-, EMD Amount: Rs.30,87,000/- Bid Increment value: Rs.4,00,000/-	
Last date for submission of EMD: 22.10.2021 till commencement of e auction.	

For detailed terms and conditions of the sale, please visit the link <https://ibapi.in> (Common landing platform for E-Auction of Bank Properties) and www.unionbankofindia.co.in. For Registration and Login and Bidding Rules visit <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>

SALE NOTICE UNDER RULE 8(6)/Rule 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002, this may also be treated as notice u/r 8(6)/Rule 9(1) of security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-auction Sale on the above mentioned date.

The E-Auction will be conducted through the E-Auction service providers **M/s MSTC Ltd.**

Date: 04.10.2021, Place: Hyderabad **Sd/- Chief Manager & Authorised Officer Union Bank of India**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF AIKYA INFRASTRUCTURE PRIVATE LIMITED

Sl.No	Particulars	Details
1.	Name of corporate debtor	AIKYA INFRASTRUCTURE PRIVATELIMITED
2.	Date of incorporation of corporate debtor	21.11.2008
3.	Authority under which corporate debtor is incorporated/registered	ROC- Hyderabad
4.	Corporate identity number / limited liability identity number of corporate debtor	U70102TG2008PTC061917
5.	Address of the registered office and principal office (if any) of corporate debtor	H. No. 8-3-677/19, Plot No. 19, 1 st Floor, Sri Krishna Devayaranagar, Yellareddyguda, Hyderabad-500073, Telangana.
6.	Date of closure of insolvency resolution process	01.10.2021
7.	Liquidation commencement date of corporate debtor	01.10.2021
8.	Name and registration number of the insolvency professional acting as liquidator	Krishna Komaravolu IBBI/MPA-002/IP-ND0562/2017-2018/11699
9.	Address and e-mail of the liquidator, as registered with Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments,Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kvkolu@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: aikiya.lqd@gmail.com
11.	Last date for submission of claims	31.10.2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad bench has ordered the commencement of liquidation of Aikya Infrastructure Private Limited on **01.10.2021**. The stake holders of Aikya Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 01.11.2021, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Place : Hyderabad
Date :02.10.2021

KRISHNA KOMARAVOLU
Name and Signature of Liquidator



BANK OF INDIA
Kompally Branch
Gandimaisamma Dundigal Mandal, Medchal-Malkajgiri District-500100

POSSESSION NOTICE [Rule –8(1)] (For Immovable Property)

Whereas the undersigned being the Authorised Officer of BANK OF INDIA, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **06.05.2021** calling upon the borrower **Shri. Chintneedi Prem Kumar** S/o Ch. Satyanarayana, H No. 13-12-4/4, Plot No. 29 & Plot No. 30, Sy No. 207, Kodandaram Nagar Colony, Gaddiannaram Village, Saroornagar – 500060, to repay the amount mentioned in the notice being **Rs.30,16,105.44** (Rupees Thirty Lakhs Sixteen Thousand One Hundred and Five Rupees and Paise Forty Four) with interest @ 8.80% p.a. from 31.03.2021 + charges for the sanctioned facilities within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this **29th day of September of the year 2021**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA for an amount of **Rs.29,66,117.44/-** (Rupees Twenty nine lakhs sixty six thousand one hundred and seventeen and Paise Forty Four) with interest @ 8.80% p.a. from 31.03.2021 + charges

The borrowers attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE SECURED ASSETS : All the part and parcel of H.No. 13-12/4/4 on Plot No. 30 (Southern part) and part of Plot No. 29 (Northern Part) in Survey No. 207 part, land admeasuring 162 sq. Yards or 135.45 sq. mtrs, with built up area of 1300 sq. ft with RCC Roof, situated at Kodandaram Nagar Colony, Gaddiannaram village and Municipality, Saroornagar Mandal, RR Dist, Telangana State in the name of Sri. Chintneedi Prem Kumar and bounded by:- **North :** Neighbour's House on Plot No. 30 (North Part), **South :** Plot No. 29 Part, **East :** 6' Wide Common Lane, **West :** Neighbour's Land.

Date : 29-09-2021, **Sd/- Authorised Officer,**
Place: Hyderabad. **Bank of India**

BAJAJ FINANCE LIMITED
CORPORATE OFFICE: 3rd FLOOR, PANCHSHIL TECH PARK, VIMAN NAGAR, PUNE-411014, MAHARASHTRA.
BRANCH OFFICE: 12/1/10, 8th Cross Rd, Sai Nagar, Anantapur, Andhra Pradesh 515001

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.Rule 8-(1) of the Security Interest (Enforcement) Rules 2002.(Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
(LAN No. 6Q2RLP36503982) 1. RAAVI RAJESH (ANNA DATHA AGRO AGENCIES) (Borrower) 2. R JAYAMMA (Co-Borrower) Both At :O C Colony Vengannapalli Gooty (M) Anantapur (D) Anantpur-515402	All That Piece And Parcel Of The Non-Agricultural Property Described As: Sy No 265 D No 4/14 Yengannapalle (V) Bethanapalle (P) Gooty Mandalam Anantpur Andhra Pradesh-515402 Boundaries North : K. Narayanaswamy, East : Jetti Mahalakshmi House, South : Road, West : M. Lakshmanna House	22 MAY 2021 Rs. 21,51,170/- (Rupees Twenty One Lac Fifty One Thousand One Hundred Seventy Only)	29 SEP 2021

Date: 05/10/2021 Place:- ANANTPUR **Authorized Officer Bajaj Finance Limited**



varthana
FINANCE PRIVATE LIMITED

Varthana Finance Private Limited
(Formerly known as M/s. Thirumeni Finance Private Ltd.,)

Registered Office at : No. 5BC-110, Varasiddhi. Outer Ring Road, Service Road, 3rd Block, HRBR Layout, Kalyan Nagar, Bangalore-560043. Website www.varthana.com, Email: care@varthana.com, Phone: 080-68455777.
Branch Office: No: 1-8-303/40 2nd floor, Ravi Plaza PG Road, Sindhi Colony Above Urban Kissan Secunderabad-500003.

DEMAND NOTICE

Notice under Sub-Section (2) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 as amended by The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016 (44 of 2016) and further Amended by The Security Interest (Enforcement) (Amendment) Rules, 2018. We, M/s Varthana Finance Private Limited, (hereinafter referred to as "The Company" for sake of brevity and formerly known as M/s Thirumeni Finance Pvt. Ltd.,) is a Non-Banking Finance Company, Incorporated under the Companies Act 1956 and registered with the Reserve Bank of India, having its registered office at Bangalore as mentioned in the above address and one of its Branches at Hyderabad (hereinafter referred as " Branch") hereby issue the following notice under Section 13(2) of the SARFAESI ACT, 2002 to You being the Applicant/Co-Applciant and the Mortgagor for the Recovery of the Outstanding dues. Demand Notice issued on 16.03.2021, the contents of which are being published herewith as per Sec.13(2) of the Act R/w Rule.3(1) of the Security Interest (Enforcement) Rules 2002, by way of alternative service upon the Applicant and Co-Applcians No.1 to 4 for service of notice, since notices could not be served on the given addresses.

You had approached our Hyderabad branch for Credit Facility for School and accordingly made an application.The Company had considered your request and sanctioned the same, details of which are as hereunder.

Loan Account No: HYD5590S & HYD7398S, Sanctioned Loan Amount: Rs.38,40,000/- & 2,00,000/-, Total Liability as on 10.03.2021 : Rs.48,57,214/- & Rs.2,27,405/- (With Contractual Rate Of Interest) Name & Addresses of Applicant & Co-Applcians : 1.) Sri Kumars Play School, Represented By its Authorised Signatory, 2.)Madhulekha Educational Welfare Association, Represented By its Authorised Signatory, No.1 & 2 Having Office At Plot No.4, Door No.8-3-229/A/4a, Yousufguda Check Post, Hyderabad – 500045, 3.)Tamminani Sri Kumar, Plot No – 4-8-3 229/A/4A, Yousufguda Check Post, Ameerpet, Shaikpet, Khairatabad, Hyderabad – 5600045, 4.)Tamminani Jayashree, W/o Tamminani Sri Kumar, 8-3-228/456, Rahamath Nagar, Yousufguda, Hyderabad – 500045.

You No.1 - 4 are Applicant/Co-Applcians/Mortgagors and have executed the necessary security documents in favour of the Company to secure the repayment of dues and payable under the said Loan agreement.

The Manager/Collection Manager and other officers of the Company have repeatedly requested to all of you, to pay the outstanding amount and to ensure that the account does not become a Non-performing Asset, but you willfully and unjustifiably failed to pay and not heeded to the innumerable requests made to you from time to time and as a result, the above-mentioned loan account has been classified as Non Performing Asset on **12.10.2018**.

By virtue of the documents duly executed by Mortgagor, the charge has been created in favor of the Company on the below mentioned Securities. The Company hereby informs all of you that, under Sub-Section (13) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (hereinafter referred to as the Act) you shall, after receipt of this notice refrain from either transfer by way of Sale, Lease or otherwise create third party interest in any of the below mentioned secured assets, without prior written consent of the Company. The Applicant/Co-Applciant and Mortgagors attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the Secured Assets.

In view of the above the Company hereby issues this notice under Sub-Sec (2) of the Section 13 of the Act and calls upon you all to pay, a sum of Rs.50,84,619/- (Rupees Fifty Lacs Eighty Four Thousand Six Hundred Nineteen Only) as on 10.03.2021, with interest from 11.03.2021 with agreed contractual rate of interest, until the date of payment, together with incidental expenses, cost and other charges, within 60 days from the date of receipt of this notice, failing which the Company shall be constrained to attach, sell and/or take all actions as envisaged in Sub-Sec (4) of Sec.13 of the Act and/or adopt any other legal proceedings against all of you before the competent Court/Authority.

If you have any representation to be made in response to this Notice, please mark the same to The Authorised Officer, M/s Varthana Finance Pvt. Ltd., No.5BC-110, "Varasiddhi", 3rd Floor, Outer Ring Road, Service Road, 3rd Block, HRBR Layout, Kalyan Nagar, Bangalore – 560043, to enable us to respond in time. Please note we shall not be responsible for not responding to any representations made in response to this notice if the same is addressed to any other person or place.

Details of Immovable Properties : All that site measuring 540 sq. yds., or 451.49 sq. Mts., being Plot No. 194, 195, 196, 197, 198 and 199 in " SAPPHIRE GARDENS PHASE-1" layout approved by Vishakapatnam Urban Development Authority, vide L.P. No. 124/2015, covered by Survey. No.23/5 of Denkada Village and Gram Panchayat, Denkada Revenue Mandal, Vizianagaram, Bhogapuram, Registration district and bounded on, **1.Item Plot No.194 Extant 90 sq. Yds.** East By : Plot No.195, West By : Plot No.193, NorthBy: 30 ft. Wide Road, South By :Plot No.199. **Measurements :** North By :18.00 feet or 5.48 meters, South By :18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. **2.Item Plot No.195 Extant 90 sq. Yds.** East By : Plot No.196, West By : Plot No.194, NorthBy : 30 ft. Wide Road, South By : Plot No.198. **Measurements :** North By : 18.00 feet or 5.48 meters, South By :18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. **3.Item Plot No.196 Extant 90 sq. Yds.** East By : Layout Boundary, West By : Plot No.195, NorthBy : 30 ft. Wide Road, South By : Plot No.197. **Measurements :** North By : 18.00 feet or 5.48 meters, South By : 18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. **4.Item Plot No.197 Extant 90 sq. Yds.** East By : Layout Boundary, West By : Plot No.198, NorthBy :Plot No.196, South By :30 ft. Wide Road. **Measurements :** North By: 18.00 feet or 5.48 meters, South By :18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. **5.Item Plot No.198 Extant 90 sq. Yds.** East By : Plot No.197, West By : Plot No.199, NorthBy : Plot No.195, South By : 30 ft. Wide Road. **Measurements :** North By : 18.00 feet or 5.48 meters, South By :18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. **6.Item Plot No.199 Extant 90 sq. Yds.** East By : Plot No.198, West By : Plot No.200, NorthBy : Plot No.194, South By : 30 ft. Wide Road. **Measurements :** North By :18.00 feet or 5.48 meters, South By :18.00 feet or 5.48 meters, East By :45.00 feet or 13.716 meters, West By :45.00 feet or 13.716 meters. Memorandum of Deposit of Title Deed Executed by Sri Tammineni Sri Kumar S/o Kurana Tamminani, Regd. BK-1, CS No.7305/2016 & Doc No. 7086/2016 dated 05.12.2016, before Joint Sub registrar Office Bhogapuram.

Date : 05.10.2021 **Place : Hyderabad** **Authorised Officer**
Varthana Finance Private Limited,



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స్వేచ్ఛగా, పారదర్శకంగా ఎన్నికల నిర్వహణ



ఎన్నికల సాధారణ
పరిశీలకులు డాక్టర్ ఓం ప్రకాశ్

- ఈవీఎంల మొదటి ర్యాండమ్‌జేషన్ పూర్తి

నవతెలంగాణ - హుజూరాబాద్

[illegible]

10,30గంటల వరకు కరీంనగర్‌లోని ఎవ్రైజ్ భవన్ ఆతిథ్యం వహించిన సంప్రదించవచ్చని తెలిపారు. కలెక్టర్ కమలాకాంత్ ముఖర్జీయ్య, కమిషనర్ మొదటి స్థాయి పరిశీలన చేసి, 10,30గంటల వరకు పూర్తిచేసామన్నారు. ప్రస్తుతం 732 బ్యాలెట్లను యూనిట్లు, 703 కలెక్టర్ యూనిట్లు, 491వీటి ప్యాక్షన్లను యూనిట్లు, 427 కలెక్టర్ యూనిట్లు, 458 వీటి ప్యాక్షన్లను యూనిట్లుగా భావి శాసనసభ సమావేశపు రిటర్నింగ్ అధికారి ఆపేర్కొనామని తెలిపారు. ఏడవ పచ్చి రంగు ప్యాక్షన్ వేసిన కమిషనరేస్ ఆఫీసులోని ఎన్నికల శిక్షకుడు ఉపయోగపడినట్లు, ఆయనకు రంగు ప్యాక్షన్లు వేసిన కమిషనరేస్ ఆఫీసులోని ఎన్నికల శిక్షకుడు ఉపయోగపడినట్లు. 100 వీటి ప్యాక్షన్లు రిటర్నింగ్ అధికారి ఆపేర్కొనామని తెలిపారు. అంతరంగ కలెక్టర్ల పరిశీలనలకు దాక్షిణ్యం 100 ప్రశ్న, కలెక్టర్ ఆఫీస్ ఎన్నికలలో కలిసి యూనిట్లుగా భావిస్తే రిటర్నింగ్ అధికారి కార్యాలయంలోని ప్యాక్షన్లు ప్రభుత్వ బానియర్స్, డిప్టీ కలెక్టర్లలోని ప్యాక్షన్లుగా వేసిన కమిషనరేస్ సెంటర్స్ సందర్భంగా ప్యాక్షన్లు పరిశీలించారు. కార్యక్రమంలో అదనపు కలెక్టర్ జే.పి.శ్యాం ప్రసాద్, టి.బి.కరీంనగర్, అసిస్టెంట్ కలెక్టర్ జే.పి.యూ.ఎం.ఎ. మిర్జా, చీఫ్ కరీంనగర్ పాల్గొన్నారు.

మైనార్టీ సంక్షేమంటే ఇంత చురుకైనా?

- పాంతలేని లెక్కలు చెబుతున్నారు
- టీఎస్పీఎస్సీ కమిటీలో అన్యాయం
- జూనియర్ కళాశాలలకు డిగ్రీ, పీజీ కళాశాలలుగా మార్చాలి
- వక్స్ భూముల్లో రెడెన్సియల్ భవనాలు నిర్మించాలి
- మైనార్టీ సంక్షేమంపై చర్చలో

[illegible]

నవతెలంగాణబ్యూరో-హైదరాబాద్

మైసూర్ నుండి ముంబయిలో రాష్ట్ర ప్రభుత్వం తప్పకుండా తీర్మానం చేయబడుతున్న ప్రతివ్యతిరేక నేత ఆశ్చర్యభరితంగా ఉన్నట్లు తెలుసుకున్నాం. ముంబయి ఎదుర్కొంటున్న సమస్యలపై సచివ కమిటీ, సుదీర్ఘ కమిటీలు అనేక సార్లు సమావేశం చేసినప్పటికీ వాటిని పట్టించుకోవడం లేదని చెప్పారు. మైసూర్ నుండి ముంబయికి కేటాయించిన నిధులు, ఖర్చు, రక్షణ విషయంలో పొంతలేని అంకెలు ఉద్ఘాటించారు. విమర్శనలను తగ్గారు. ఎం సాధిస్తారని ఆదివాసీలను నిలదీశారు. వర్షాల్లో ఆకాలంలో కమిషన్ తీర్పులు ఉంటే, అలాంటివి సమాచారం మరోసారి ఉందని సభకు వివరించారు. పాత, కొత్త నిధులకు కూడా వారి వ్యత్యాసం ఉందని చెప్పారు. వీటిపై తాను చర్చకు

అక్కురుదీన్‌తో రేవంత్ భేటీ

నవతెలంగాణ బ్యూరో -

హైదరాబాద్

ఎంఐఎం శాసనసభా పక్ష నేత అక్బరుద్దీన్ డిప్యూటీ ఛీఫ్ సీసీసీ అధ్యక్షులు రెవెన్యూ శాఖలో ఉన్నప్పుడు, సోమవారం ఆనంద్ కులీని సీఎల్పీ నేత కమలా పట్నీ విక్రమ్ వాన్స్ ఛాంబర్లో పరీక్షించి, తాజా రాజకీయ పరిస్థితుల గురించి మాట్లాడుతున్నట్లు తెలిసినది. ఆయన వీరి భేటీ పట్ల ఆనంద్ కులీ లాభోన్మిత పర్యవేక్షణ ఉన్నట్లు తెలుస్తోంది. డి. అధికారులు ఛీఫ్ ఎడిటర్ నేత సుప్రీష్ కంత్ శా ఉంటున్న బీజేపీలో రెవెన్యూ భేటీ పాదాశ్రితం

పట్నీ కులీలతో కలిసి ఆంధ్రప్రదేశ్ లోని వివిధ ప్రాంతాలలో పర్యటించారు. ఆయన కులీలతో కలిసి ఆంధ్రప్రదేశ్ లోని వివిధ ప్రాంతాలలో పర్యటించారు. ఆయన కులీలతో కలిసి ఆంధ్రప్రదేశ్ లోని వివిధ ప్రాంతాలలో పర్యటించారు.

ప్రకటన

సాంకేతిక పరమైన తప్పుదమ్ము
కారణంగా అంగ్లములో
02-10-2021 రోజున ప్రచురించిన
నోటీస్ను ఇందుమూలంగా
వెలుగుగోటికి జరుపదుమనబడింది.

[illegible]

సేవ: యోగీశ్వర రామ్ బస్గేట్ పాఠా: రిజిస్ట్రేషన్ ఫోన్ నెంబర్: + (230) 404 5000 హోం + (23) 404 5049 ఫ్యాక్స్ నెంబర్: +230 404 5088 ఇమెయిల్: rajeiv.basgheet@pwc.com merish.gujadhur@pwc.com విద్యాపాఠ్యం: పాఠశాల ప్రైవేటువారిలో పాఠ్యం రిజిస్ట్రేషన్, పిదపాల్లో, పాఠశాల, జానపదం డి. రిజిస్ట్రేషన్, రిజిస్ట్రేషన్ 80829, పాఠా, రిజిస్ట్రేషన్ అన్ యావర్యం	సేవ: యోగీశ్వర రామ్ బస్గేట్ పాఠా: రిజిస్ట్రేషన్ ఫోన్ నెంబర్: + (230) 404 5000 హోం + (23) 404 5049 ఫ్యాక్స్ నెంబర్: +230 404 5088 ఇమెయిల్: rajeiv.basgheet@pwc.com merish.gujadhur@pwc.com విద్యాపాఠ్యం: పాఠశాల ప్రైవేటువారిలో పాఠ్యం రిజిస్ట్రేషన్, పిదపాల్లో, పాఠశాల, జానపదం డి. రిజిస్ట్రేషన్, రిజిస్ట్రేషన్ 80829, పాఠా, రిజిస్ట్రేషన్ అన్ యావర్యం	సేవ: యోగీశ్వర రామ్ బస్గేట్ పాఠా: రిజిస్ట్రేషన్ ఫోన్ నెంబర్: + (230) 404 5000 హోం + (23) 404 5049 ఫ్యాక్స్ నెంబర్: +230 404 5088 ఇమెయిల్: rajeiv.basgheet@pwc.com merish.gujadhur@pwc.com విద్యాపాఠ్యం: పాఠశాల ప్రైవేటువారిలో పాఠ్యం రిజిస్ట్రేషన్, పిదపాల్లో, పాఠశాల, జానపదం డి. రిజిస్ట్రేషన్, రిజిస్ట్రేషన్ 80829, పాఠా, రిజిస్ట్రేషన్ అన్ యావర్యం	సేవ: యోగీశ్వర రామ్ బస్గేట్ పాఠా: రిజిస్ట్రేషన్ ఫోన్ నెంబర్: + (230) 404 5000 హోం + (23) 404 5049 ఫ్యాక్స్ నెంబర్: +230 404 5088 ఇమెయిల్: rajeiv.basgheet@pwc.com merish.gujadhur@pwc.com విద్యాపాఠ్యం: పాఠశాల ప్రైవేటువారిలో పాఠ్యం రిజిస్ట్రేషన్, పిదపాల్లో, పాఠశాల, జానపదం డి. రిజిస్ట్రేషన్, రిజిస్ట్రేషన్ 80829, పాఠా, రిజిస్ట్రేషన్ అన్ యావర్యం
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Coromandel



murugappa

COROMANDEL INTERNATIONAL LIMITED

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E-mail: investorsgrievance@coromandel.murugappa.com **web:** www.coromandel.biz **Tel:** 040-66997000 **Fax:** 040-27844117

ప్రకటన

ఇందుమాంశంగా ప్రకటన జన్మగ్రహమునకు దీర్ఘ దినవిదినక్షణా దీర్ఘ తిథివిన పేర్వార్తల్ల వారి పేర్ నస్థినితేజ్ఞు లొమునక్షణా రిహస్య వేతారు మరియు దుగ్ధితేజ్ పేర్ నస్థినితేజ్ఞు ఊరి కొరకు దరఖాస్తు చేసుకున్నాడు.

ఫిర్యాదా నెం.	పేర్వార్తల్ల వరు	నస్థినితేజ్ నెం.బ	వరుస సంఖ్యలు		వాలూల సంఖ్య
			మంచి	వరకు	
CFL127103	పునఃబాపి గదాబాపి పిరేల్ నర్తానీవ్ పునఃబాపి పిరేల్	6054	3662489	3662788	300
CFL122765	ఇమనీదాల్ ఇన్స	1035	384791	385090	300
CFL129348	రూప్యా ఇన్సా మనీష్ ఇన్సా	10021	5608971	5609270	300
CFL109801	డి రాజశేఖర్ అల్ మహ్మద్	22482	11138945	11139274	330
CFL114697	కె ఎస్ లాంబెల్	131	33135	33216	82
CFL127350	పరేష్ కుమార్ మనీషాదేల్ కొకాద	6296	3756123	3756422	300
B000625	పుష్ప బాబ్	66023	296161	297160	1000
CFL130959	ఇమనీ రిహ్మాన్ కోలా	67360	6804263	6804562	300
CFL127162	ముత్తై రుద్రదాస్ సాని	75005	3695529	3695828	300
CFL137983	సోనాలిబేర్ షర్మి బలాబేర్ దుదహదావ్ టామెర్	67768	14091211	14091510	300

పై పేర్వార్తల్ల పేర్ నస్థినితేజ్ఞు ఊరి పేదరి రూపంలో లాబాదేబీలు ఇరువరాదు లేదా కొనుగోలు చేయరాదు ఇందుమాంశంగా ప్రకాశితాన్ని దాఖ్యరించడమైనది. నరదు వాలూలపై క్షయంలను కలిగియున్న పిన్వైదా నస్థి(నెం). ఈ నోటీసు ప్రకరణ తేది నుండి 15 రోజుల్లోపై పేర్వార్తల్ల దిరువామా వర్త కంపెనీకి నరదు క్షయంలను రాఖలు చేయాలి, విఫలం చెందితే పై పేర్వార్తల్ల నరదు హక్కురాదు పేదరు దుగ్ధితేజ్ పేర్ నస్థినితేజ్ఞు ఊరికి కంపెనీ మరియు సాగుతుంది మరియు క్షయంచేయని డివిడెండ్, పిన్వైదా అండ్, పేదరి ఇరువర నోటీసు లేకుండా వారికి చెల్లించబడును.

పై నరదు ఉత్పాదీ వాలూల కొరకు దుగ్ధితేజ్ పేర్ నస్థినితేజ్ఞు ఊరిచేయ నమయంలో ఉత్పన్నమయ్యే వివేది క్షయంలు లేదా పిన్వైదా నస్థినితేజ్ఞు ఊరి వివరికైనాను కంపెనీ దాఖ్యర నమోదందు.

For Coromandel International Limited

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రాజేష్ మహిషా

సీనియర్ డివి-లీగల్ & కంపెనీ న్యైగల్

ప్రకటన: సిసింద్రాబాద్

తేది: 04, అక్టోబర్, 2021

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